

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 826/2019

IN THE MATTER OF:

Vikram Singh Meena

... Applicant

VERSUS

Govt. of NCT of Delhi & Ors.

... Respondents

NDOH:- 17.01.2020

INDEX

S. NO.	PARTICULARS	Page No.
1.	Status report of DPCC in Compliance of the order dated 20.09.2019.	1-2

Filed by



(P.S. Pankaj)

Sr. Env. Engineer

(Delhi Pollution Control Committee)

New Delhi:

Dated: 10.01.2020

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**
Original Application No. 826/2019

IN THE MATTER OF:

Vikram Singh Meena

... Applicant

VERSUS

Govt. of NCT of Delhi & Ors.

... Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN TERMS OF THE ORDER DATED
20.09.2019**

IT IS MOST RESPECTFULLY SHOWETH:

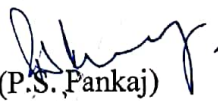
1. That this Hon'ble Tribunal took up the above referred matter on 20.09.2019 and pleased to issue following direction with respect to plastic unit at 478, FIE, Patparganj Industrial Area, Delhi-92.

".....Grievance in this application is against running of a PVC unit at Patparganj industrial area, Delhi. Let the DPCC look into the matter, take appropriate action in accordance with law....."

2. The premises as mentioned in the complaint was inspected by DPCC officials on 02.09.2019 in response to complaint received on PGMS portal. The two units namely M/s Jain Polytech Pvt. Ltd and M/s Jain Plastic Industries were found operating, engaged in the activity of manufacturing of

- reprocessed PVC granules using PVC scrap as raw material and manufacturing of Plastic/PVC Products from fresh raw material respectively.
3. That, unit namely M/s Jain plastic Industries is operating with valid consent under Water Act, 1974 and Air Act, 1981 and has provided adequate channelization system to control process emissions.
 4. It was observed during the inspection that other unit M/s Jain Polytech Pvt. Ltd. has not taken adequate measures to control the air emissions and gaps between channelization joints were observed from where process/fugitive emissions found escaping.
 5. It is submitted, since M/s Jain Polytech Pvt. Ltd. was operating from the basement, a Show Cause Notice for imposition of Environmental Damages Compensation of Rs. 3, 12,500/- was issued vide letter dated 26.12.2019 for violating the environmental norms. In addition, directions for closure of the unit was also issued on 26.12.2019.
 6. That, the unit informed that it has closed down its activity and also has surrendered the electric connection to Power Distribution Company.
 7. That, the premises was inspected by the DPCC officials on 06.01.2020 and found M/s Jain Polytech Pvt. Ltd has closed its operations and Plant & machinery removed. Power supply of the unit was also found disconnected.

The present action taken report may kindly be taken on record.


(P.S. Pankaj)
Sr. Environmental Engineer
DPCC

Date:

Place: